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GUJARAT DISTRICT PANCHAYATS (DELEGATION OF POWERS BY THE DISTRICT DEVELOPMENT OFFICERS) RULES, 1971

CONTENTS

- 1. Short title
- 2. <u>Delegation powers by District Development Officers</u>

GUJARAT DISTRICT PANCHAYATS (DELEGATION OF POWERS BY THE DISTRICT DEVELOPMENT OFFICERS) RULES, 1971

No.KP/71-151/PRR 83/71-JH-In exercise of thepowers conferred by section 323 read with clause (a) of sub-section (2A) of section 143 of the Gujarat Panchayats Act, 1961 (Guj VI of 1962), the Government of Gujarat hereby makes the following rules, namely:-

1. Short title :-

These rules may be called the Gujarat District Panchayats (Delegation of Powers by the District Development Officer) Rules, 1971.

2. Delegation powers by District Development Officers :-

The Officer holding office under a District Panchayat to whom powers and functions may be delegated by a District Development Officer under clause (a) of sub-section (2A) of section 143 of the Gujarat Panchayats Act, 1961 (Guj. VI of 1962) shall be an officer of the following rank, namely: -

- (a) an officer of the Indian Administrative Service; or
- (b) an officer not below the rank of a class II officer of the State Service.